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The Gujarat Government Gazette
EXTRAORDINARY
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Vol. IV] THURSDAY, MAY 30, 1963/JYAISTHA 9, 1885

Separate paging is given to this Part in order that it may be
 filed as a separate compilation

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
 Regulations made by the Governor.

[The following Act of the Gujarat Legislature, having been assented to by
 the President on the 26th May 1963, is hereby published for general information.]

AKBAR S. SARELA,
 Secretary to Government,
 Legal Department.

GUJARAT ACT NO. XXX OF 1963. X

(First published, after having received the assent of the President in the
 "Gujarat Government Gazette" on the 30th May 1963.)

An Act to amend the Maternity Benefit Act, 1961.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:—

1. This Act may be called the Maternity Benefit (Gujarat Amendment) Act, Short title,
 1963.

2. In the Maternity Benefit Act, 1961 after section 30, the following new section shall be added, namely:—

"31. On the date of the commencement of this Act in the State of Gujarat under clause (b) of sub-section (3) of section 1, the Bombay Maternity Benefit Act, 1929 and that Act as adapted and applied to the Saurashtra area of the State of Gujarat shall stand repealed:

Provided that the repeal shall not affect—

(a) the previous operation of the Acts so repealed or anything duly done or suffered thereunder, or

53 of
1961.

Bom.
XXII
of
1929.

Amendment
of Act 58 of
1961.

Repeal
of
Bom. XXII
of 1929.

(b) any right, privilege, obligation or liability acquired, accrued or incurred under the said Acts, or

(c) any penalty, forfeiture or punishment incurred under them in respect of any offence, or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed as if this Act had not come into force:

Provided further that anything done or any action taken under the provisions of the Acts repealed under this section shall be deemed to have been done or taken under the corresponding provisions of this Act and shall continue in force until superseded by anything done or any action taken under the provisions of this Act."



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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the President on the 23rd November 1965 is hereby published for general information.

SUMANT M. VIDYARTHI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 27 OF 1965

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 6th December 1965.).

An Act to amend the Maternity Benefit Act, 1961.

It is hereby enacted in the Sixteenth Year of the Republic of India as follows :—

1. This Act may be called the Maternity Benefit (Gujarat Amendment) Act, 1965.

Act No. 53 of 1961. 2. In section 2 of the Maternity Benefit Act, 1961, after sub-section (2), the Amendment of Act No. 53 of 1961. following sub-section shall be inserted, namely :—

XXX-IV of 1948. XXX-IV of 1948.

"(3) Notwithstanding anything contained in sub-section (2), in the case of a factory or other establishment to which the provisions of the Employees' State Insurance Act, 1948 apply for the time being, the provisions of this Act shall apply to a woman employed in such factory or establishment so long as she is not qualified to claim maternity benefit under section 50 of the Employees State Insurance Act, 1948."